

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 26th September, 2019.

No. LJ(A) 237/80/303 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya), read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya is pleased to appoint the Additional District & Sessions Judge, Ribhoi District, Nongpoh as the Additional Deputy Commissioner, Ribhoi District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other law for the time being applicable to the District and also to hear all civil and criminal revisions, appeals, etc. from the decisions of the Assistants to the Deputy Commissioner within the said District and the Governor is further pleased to direct that such Additional District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the judicial powers of the Deputy Commissioner within the said District from the date of taking over charge until further orders.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A)237/80/303 -A

Dated, Shillong the 26th September, 2019.

Copy to :-

1. P.S. to Minister, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to her notification Memo. No. HCM/II/184/2015/Estt./204-A dt. 09.08.2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, Ri-bhoi District, Nongpoh.
7. Shri Mithilesh Kumar, Additional District & Sessions Judge, Ribhoi District, Nongpoh.
8. The Deputy Commissioner, Ribhoi District, Nongpoh.
9. The Superintendent of Police, Ribhoi District, Nongpoh.
10. The Govt. Pleader/Public Prosecutor, Ribhoi District, Nongpoh.
11. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
12. The Treasury Officer, Ribhoi District, Nongpoh.
13. Home (Police) Department).
14. President, Shillong Bar Association, Shillong.
15. Personnel (A) Department.
16. Law (B) Department.
17. Personal file of the officer.
18. DEO, Law Department, Shillong for uploading the notification in the Law Department website.
19. Guard file.

By Order etc.,

Sarany

Deputy Secretary to the Govt. of Meghalaya,
Law Department.
